

Sanction of funds for tourism projects in Odisha

*149. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of TOURISM be pleased to state:

(a) the names of the tourism projects which were considered on priority in the meeting held on 28th February, 2014 by the Ministry for execution during the year 2014-15 in respect of Odisha;

(b) whether Detailed Project Reports have been submitted by the State Government; and

(c) the position of sanction, release of funds and the progress in the execution of each of these projects along with reasons for delay in each case?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) The Detailed status of the prioritized infrastructure projects, status of submission of Detailed Project Reports by State Government, and position of sanction/release of funds for the year 2014-15 are given in Statement (*See below*)..

Detailed Status of Prioritized Projects for the Year 2014-15 in Respect of Odisha

(₹ in lakh)

Sl. No.	Name of the projects	Sanction amount	Release amount	Status*
1	2	3	4	5
Mega Circuit				
1.	Infrastructure Development at Puri, Shree Jagannath Dham (for Navakalebar – 2015) - Ramachandi – Dhauri.	-	-	Detailed Project Report (DPR) Received on 11.12.2014
Circuit				
2.	Koraput- Deomali- Sunabeda - Guptheswar	688.34	137.67	Sanctioned
3.	Patara- Harishankar - Nrusinghanath	-	-	DPR received on 27.02.2015

1	2	3	4	5
Destination				
4.	Theme Garden (Amusement Park) at Hirakud including River front Development in Mahanadi	-	-	DPR yet to be received from State Government.
5.	Development of Taratarini Pitha, Ganjam HRD	-	-	DPR received on 22.10.2014
6.	Food Craft Institute in Ganjam District	-	-	DPR received on 15.10.2014
Rural Tourism				
7.	Rural Tourism Project at Dasiabauri Pitha, Puri.	-	-	DPR received on 13.11.2014
8.	Rural Tourism Project at Sadeiberini, Dhenkanal	-	-	DPR yet to be received from State Government
Fairs and Festivals				
9.	Konark Festival, 2014 (December 1-5)			Funds could not be sanctioned as
10.	Mukteswar Dance Festival, 2015 (January 14-16)	-	-	Utilisation Certificates of the festivals sanctioned
11.	Rajarani Music Festival, 2015 (January 18 – 20)	-	-	during 2013-14 were received after the festival dates in
12.	Parab Tribal Festival, Koraput, 2014 (November 16-18)	-	-	2014-15 were over.

1	2	3	4	5
13.	Dhanu Yatra (largest open-air theatre), Bargarh	-	-	

*(1) Files for tourism projects could be processed only after the UC pendency was brought down to nil on 26.12.2014;

(2) Funds are released to State Government subject to adherence to scheme guidelines and availability of funds.

Recovery of dues from RIL

*150. DR. PRADEEPKUMAR BALMUCHU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that there are heavy dues to be recovered from Reliance Industries Limited (RIL) on account of KG-D6 production block;

(b) if so, the details thereof;

(c) whether it is a fact that GAIL and Chennai Petroleum Corporation Ltd. had expressed their inability as they have not purchased any gas from RIL-D6 Block;

(d) if so, the reason therefor; and

(e) the measures being taken by Government to recover the dues from RIL?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes Sir. This Ministry *vide* its letters dated 02.05.2012, 10.09.2013, 14.11.2013 and 10.07.2014 had disallowed development cost based on the cumulative shortfall in production of gas *vis-a-vis* production estimates under the approved AIDP (addendum of Initial Development Plan) for corresponding years incurred by the Contractor. The total disallowed development costs as on 31st March, 2014 amounts to US \$2.376 billion. As a result of above disallowance of a portion of contract cost, contractor is liable to pay additional profit petroleum of USD 195,341,957 to the Government of period upto the 2013-14. The contractor failed to remit the additional profit petroleum to the Government within 30 days from the receipt of the last notice dated 10.07.2014.

(c) and (d) On such failure by the contractor, the Government directed Gas Authority of India Limited (GAIL) and Chennai Petroleum Corporation Limited (CPCL) on 10.07.2014 to remit the sale proceed of crude oil/condensate/Natural Gas from KG-DWN-98/3 (KG-D6) block which falls due immediately into the Government account so as to recover an amount of US\$ 115,263,612 at the rate of 50% by each